

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/440(KB)2018
IA(I.B.C)/905(KB)2022, IA(I.B.C)/742(KB)2022,
IA(I.B.C)/796(KB)2022, IA(I.B.C)/808(KB)2021,
IA(I.B.C)/307(KB)2022, IA(I.B.C)/531(KB)2022,
IA(I.B.C)/369(KB)2022, IA(I.B.C)/556(KB)2022,
IA(I.B.C)/391(KB)2020, IA(I.B.C)/891(KB)2021,
IA(I.B.C)/1296(KB)2020, IA(I.B.C)/1030(KB)2021,
IA(I.B.C)/852(KB)2020, IA(I.B.C)/1358(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11TH NOVEMBER, 2022, 02:00 P.M

IN THE MATTER OF	HUVEPHARMA SEA [PUNE] PRIVATE LIMITED VS AMRIT FEEDS LIMITED
UNDER SECTION	IBC UNDER SEC 9

Counsel/Authorised Representative appeared physically/through video conference:

For Liquidator : Mr. K. Thaker, Adv.
Mr. S. Thaker, Adv.
Mr. S. Das, Adv.

For applicant in IA/742/2022 & IA/796/2022 : Mr. Jishnu Chowdhury, Adv.
Mr. Pranit Bag, Adv.
Mr. Anuj Kr. Mishra, Adv.

For applicant in IA/905/2022 : Ms. Manju Bhuteria, Adv.
Mr. A. K. Upadhyay, Adv.
Ms. Meenakshi Manot, Adv.

For applicant in IA/556/2022 : Mr. D. N. Sharma, Adv.
Mr. Nirmalya Dasgupta, Adv.
Mr. Nainanjana Ghosh, Adv.
Ms. P. Ganguly, Adv.

For applicant in IA/891/2021 : Mr. Shaunak Mitra, Adv.
Mr. Tanay Kakrania, Adv.

For PNB : Ms. Urmila Chakraborty, Adv.
Mr. Snehashish Chakraborty, Adv.

For HDFC Bank Limited : Ms. Kiran Sharma, Adv.

For applicant in IA/1030/2021 : Ms. Swapna Choubey, Adv.
Mr. Udit Agarwal, Adv.

For applicant in IA/307/2022 : Mr. Aritra Basu, Adv.
Mr. Rajib Ghosh, Adv.

For applicant in IA/531/2022 : Mr. Ashis Kumar Mukherjee, Adv.
Mr. Sourojit Dasgupta, Adv.
Mr. Saurabh Prasad, Adv.

For applicant in IA/369/2022 : Ms. Manju Bhuteria, Adv.
& R-2 in IA/556/2022 Ms. Rajshree Kajaria, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. **IA(IBC)/905(KB)2022** - It is stated by the Ld. Counsel appearing for the Liquidator that the property is not the encroached property. Let an affidavit be filed by the Liquidator in terms of the statements and in terms of the order dated 20/09/2022 within two weeks. Copy of reply affidavit shall be served on the Ld. Counsel-on-Record for the applicant. **Post this IA on 23/12/2022.**
3. **IA(IBC)/742(KB)2022 & IA(IBC)/796(KB)2022** – Two weeks’ time is granted to file reply affidavit with advance copy served on the Ld. Counsel-on-Record for the applicants. In the meantime, Liquidator shall serve a copy of each of the application upon the successful bidder in e-auction sale notice. Post these IAs **on 23/12/2022.**
4. **IA(IBC)/808(KB)2022**
 - (a) This is an application filed by the Liquidator seeking clarifications on the points as stated in **paragraph IV(14) at pages 8 and 9 of the application.** The points raised by the Liquidator in the application are very clearly well defined in the Code and Regulations.
 - (b) In view of this position, this application is not maintainable and same is **rejected.**
5. **IA(IBC)/307(KB)2022** - Post this IA for further consideration **on 23/12/2022.**
6. **IA(IBC)/531(KB)2022** - Post this IA for further consideration **on 23/12/2022.**
7. **IA(IBC)/369(KB)2022 & IA(IBC)/556(KB)2022** - Post these IAs for further consideration **on 30/11/2022.**

8. **IA(IBC)/891(KB)2021** – At request, post this IA for further consideration on **30/11/2022**.
9. **IA(IBC)/852(KB)2020 & IA(IBC)/1296(KB)2020** – Post these IAs on **23/12/2022**.
10. **IA(IBC)/391(KB)2020** – There are no documents in the e-filing portal. Applicant is directed to upload documents in e-filing portal within two weeks. List this matter on **23/12/2022**.
11. **IA(IBC)/1030(KB)2021** – Ld. Counsel appearing for the Liquidator seeks some time to consider the claims of the applicant in this IA. Let needful be done within two weeks. Post this matter on **30/11/2022**.
12. **IA(IBC)/1358(KB)2022** - Liquidator is not present. Post this matter on **23/12/2022**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)